

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 173 of 2013

Dated : 11th September, 2013

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

NTPC Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Ghosh

Counsel for the Respondent(s) : Mr. S Vallinayagam for R-7
Mr. R.B. Sharma for R-16

ORDER

The learned counsel for the Respondent no. 7 has filed reply on merits and wants to file additional submissions on the question of maintainability. He is directed to file the same on or before 10.10.2013 after serving copy on the other side. Other Respondents are also directed to file reply by 10.10.2013 after serving copy on the other side.

Post the matter on **23rd October, 2013** for hearing. In the meantime, it is open to the learned counsel for the Appellant to file rejoinder, if any, after serving copy on the other side.

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**

Vs/pg